

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 863 of 2020

Petitioner :- Gopal Krishna Pandey

Respondent :- State of U.P. and Another

Counsel for Petitioner :- Bharat Pratap Singh, Shivam Shukla

Counsel for Respondent :- C.S.C., Manish Goyal (Senior Adv.), Paras Nath Rai

Hon'ble Shashi Kant Gupta, J.

Hon'ble Shamim Ahmed, J.

This writ petition has been filed, inter alia, for the following relief:-

"Issue a writ, order or direction to the respondent authorities for taking/arranging necessary steps for holding of free and fair three tier general Panchayat Election by amending the necessary rules in U.P. Kshetra Panchayat and Zila Panchayat (Election and Members) Rules, 1994 for allowing /facilitating the filing of online nomination of prospective contesting candidates in the coming Panchayat Election likely to be held in December, 2020 or whenever."

Heard Shri Bharat Pratap Singh, learned counsel for the petitioner and Shri Manish Goyal, learned Additional Advocate General assisted by Ms. Akansha Sharma, learned Standing counsel for the respondents.

As prayed by learned counsel for the respondent no.2, State Election Commission as well as Sri Manish Goyal, learned Additional Advocate General appearing on behalf of the State Government, two weeks' time is granted to file short counter affidavit in the matter.

Put up this matter on 22.09.2020, as fresh.

Order Date :- 3.9.2020

P.S.Parihar